

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 188/MP/2019**  
**with I.A No. 66/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC

Petitioners : PTC India Ltd & Teesta Urja Ltd.

Respondents : PSPCL & PGCIL

Date of hearing : **3.9.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Ravi Kishore, Advocate, PTC  
Shri Ankur Gupta, Advocate, TUL  
Shri Nipun Tayal, TUL  
Shri Jaideep Lakhtakia, TUL

**Record of Proceedings**

Learned counsel for the Petitioner, PTC submitted that the Petitioners have filed this petition against the illegal action of the Respondent, PSPCL for not off-taking power in terms of the back to back PSA dated 15.9.2006. He also submitted that PSPCL is liable for relinquishment charges payable to PGCIL in terms of the BPTA dated 24.2.2010.

2. The Commission after hearing the learned counsel for PTC admitted the Petition along with IA and directed issue of notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition & IA on the Respondents on or before **9.9.2019**. The Commission also directed the Respondents to file their replies on 'maintainability' and on 'merits', by **4.10.2019** with advance copy to the Petitioners, who may file its rejoinder, if any, by **11.10.2019**. Pleadings shall be completed by the parties prior to the next date of hearing.

4. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Deputy Chief (Law)**

